THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUT-T): (a) to (c) The crude oil production of ONGC during the terminal year of 8th Five Year Plan is expected to be around 44 million tonnes as against the currently estimated production of about 31.6 million tonnes in 1989-90. However, the production figure for 1994-95 is tentative at this stage and will be finalised alongwith finalisation of the 8th Five Year Plan. Similarly, the total investment would also be finalised when the Eighth Plan is finalised.

उत्तर प्रदेश में औद्योगिक परियोजनाओं की स्थापना

*256. **श्री सत्य प्रकाश मालवीय:** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) गत तीन वर्षों के दौरान उत्तर प्रदेश में कौन-कौन सी औद्योगिक परियोजनाओं की स्थापना की गई है और उनके लिए कितनी केन्द्रीय सहायता प्रदान की गई है;

(ख) क्या 1989-90 के दौरान इस राज्य में ऐंसी और परियोजनाओं की स्थापना किए जाने का कोई प्रस्ताव है; और

(ग) यदि हां, तो उसका ब्यौरा क्या है?

उद्योग मंत्री (श्री जे० वेंगल राव): (क) गत तीन वर्षों के दौरान उत्तर प्रदेश में केन्द्रीय सरकारी क्षेत्र का केवल एक उद्यम अर्थात् भारत यंत्र निगम लि० स्थापित किया गया था। तथापि इस अवधि के दौरान उत्तर प्रदेश में स्थित मौजूदा उद्यमों में सकल परिसम्पत्ति के रूप में कुल पूंजी निवेश बढ़ कर 3584.69 करोड़ रुपये हो गया है।

(ख) जी, नहीं। 1989-90 के दौरान उत्तर प्रदेश में सरकारी क्षेत्र का कोई और एकक स्थापित करने का कोई प्रस्ताव नहीं है।

(ग) प्रश्न ही पैदा नहीं होता है।

Functioning of Telephone Adalats

*257. SHRI JOHN F. FERNANDES : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the "Telephone Adalats" are issuing orders without hearing the parties concerned;

(b) whether this situation has arisen due to the poor legal knowledge of the Chairmen of Telephone Adalats, who are basically Telecom. Engineers/Technicians; and

(c) whether Government will appoint persons from legal profession such as retired judges to avoid unnecessary litigation in the Courts ?

THE MINISTER OF COMMUNICATIONS (SHRI BIR BAHADUR SINGH): (a) No Sir. The orders on subscriber complaints are given by Telephone Adalats before hand to his satisfaction or after hearing the grievances in person on the appointed date.

(b) and (c) The heads of Telephone Adalats have full knowledge of the rules relating to Telecommunications services. Appointment of persons from legal profession is, therefore, not considered necessary.

Dispute on recovery on Gentamycin and Rifampicin

*258. SHRI ASHOK NATH VERMA:
DR. (SMT.) SAROJINI MAHISHI: Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 2010 given in the Rajya Sabha on the 28th November, 1988 and state:

(a) what are the areas of dispute between the Government and the for-mulators of Gentamycin and Rifampicin who are to pay into the Drug Price Equalisation Account;